

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P. (C) No. 1085 of 2009

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Shanker Kanu Petitioner

Versus

The State of Jharkhand & Others Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Mr. Ramakant Tiwari, Advocate.
For the Respondents : Mr. Gaurav Abhishek, A.C. to
Mr. Rajiv Ranjan, AG.
Mr. Kaushik Sarkhel, G.A.-V.

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11/08.09.2021.

Learned counsel for the petitioner, Mr. Ramakant Tiwari seeks adjournment to file substitution petition to substitute the legal heirs of the petitioner, for which, Coordinate Bench of this Court has already granted adjournment on 09.05.2019, 17.10.2019 and also on 20.12.2019.

Under the aforesaid circumstances, by way of last chance, as prayed by learned counsel for the petitioner, one week's time is granted to file substitution petition.

In the meantime, learned counsel for the State, Mr. Kaushik Sarkhel, G.P.-V is directed to file counter affidavit on behalf of respondent nos. 1 to 3.

Put up this case on 22.09.2021.

(Kailash Prasad Deo, J.)

Sunil/-